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Title: Need to take necessary steps to bring uniformity in compensation package to people affected by Delhi-Mumbai Industrial corridor project.

DR. SHRIKANT EKNATH SHINDE (KALYAN): Madam, I thank you for giving an opportunity to raise an important issue concerning Delhi-Mumbai Industrial Corridor compensation.

Dedicated Railway freight corridor of approximately 1500 kilometres, two power plants, 24 smart cities, 23 industrial hubs, 6 airports, 2 ports and a six lane expressway are some of the features of the Central Government's most ambitious project – Delhi-Mumbai Industrial Corridor. It encompasses the 6 states which include Uttar Pradesh, Haryana, Rajasthan Gujarat, Madhya Pradesh and Maharashtra and when completed, it is expected to contribute to at least 25 per cent of India's GDP.

Nobody in his right senses would oppose such an important project. However, the project is facing rough weather in many states, including honorable Prime Minister's own State, Gujarat, largely owing to question mark over land acquisition and compensation package.

Land acquisition process is stalled in many states because of litigations and subsequent stay orders from various courts. Since, the land acquisition is left with the respective State Governments which are stakeholders in this project, there is utter confusion over the compensation package. In many cases, the land or properties are being acquired under 'The National Rehabilitation and Resettlement Policy 2001'. The general complaint is that the compensation offered is too meager and neither the State Government nor the Central Government is paying any heed to the grievances of the project affected people. I would like to mention a specific case here from my constituency Kalyan where around 150 buildings are affected where one legal housing complex having deemed conveyance in his name – 16 flats and 8 shops is offered less than Rs. 1 crore as compensation for the entire premises. Each flat owner is getting less than Rs. 5 lakh whereas the present market value is not less than Rs.60 lakh for a flat admeasuring 900 sq. ft. So there is also a confusion over compensation to chawls and tenements.

I would therefore request the Central Government and the concerned Ministries to provide a thought to the poor people losing roof above their head and clear the confusion once and for all. I also urge the Central Government to take necessary steps to bring uniformity in compensation package by applying Land Acquisition Act of 2013.

HON. SPEAKER: S/Shri Arvind Sawant, Shrirang Appa Barne, Rajan Vichare, Rahul Ramesh Shewale, and Sadashiv Lokhande, and Dr. Manoj Rajoria are permitted to associate with the issue raised by Dr. Shrikant Eknath Shinde.

THE MINISTER OF URBAN DEVELOPMENT, MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI M. VENKAIAH NAIDU): Madam Speaker, I have a small submission to make. I do not know the position of record but in the morning some comments were made against the Governor. Madam, they are not allowed to do that. I do not know whether that has been expunged.

HON. SPEAKER: I have ruled that it will not go record. गवर्नर्स का नाम ही नहीं लेना है, यहाँ तक मैंने बात कही थी।

SHRI M. VENKAIAH NAIDU: In the hungama, I could not hear. Moreover, he is doing his constitutional duty. There the Speaker has disqualified 14 MLAs who had moved a No Confidence Motion. All these things are clumsy now. So, let us not unnecessarily misuse the forum here to malign a Governor who is performing his constitutional responsibility.

माननीय अध्यक्ष : शुरूआत में ही मैंने कहा था कि जहाँ भी नाम आएगा, and I have already given a ruling in this regard.

श्री एम. वेंकटरया नायडू : मैंने आपसे सुबह रिवेस्ट किया कि आप सीट पर जाइए। स्पीकर से बात करके आपको मौका देंगे, आपने सुना नहीं। प्रधानमंत्री के सामने आकर आप हंगामा कर रहे थे।
...(व्यवधान)

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